

(2023) 03 OHC CK 0029
In the Orissa High Court
Case No : Writ Petition (C) No. 6418 Of 2023

Bhagaban Behera

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 03-03-2023

Acts Referred:

Citation : (2023) 03 OHC CK 0029

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : Jayadeba Behera, Suman Pattanayak

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Behera, learned advocate appears on behalf of petitioner. He submits his client is entitled to benefits under the housing scheme. His client made representation dated 9th February, 2023 to the Collector, dispatched by post on same date. He prays for direction upon the authority to consider his client's representation.
2. Ms. Pattanayak, learned advocate, Additional Government Advocate appears on behalf of State. She submits, his representation will be duly dealt with.
3. Opposite party no.2 is directed to deal with and consider petitioner's said representation dated 9th February, 2023. Petitioner will communicate this order along with copy of said representation and relevant documents, by which his eligibility stands acknowledged. Said opposite party will inform petitioner result of the consideration within four weeks of communication. Either the benefit is to be extended or reasons to be made known for rejection of the claim, within that time.
4. The writ petition is disposed of.

.....